

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/RP/2023

Subject : Petition for review of Commission's order dated 13.2.2023 in Petition No. 229/GT/2020 in the matter of revision of tariff of Salal Power Station (690 MW) for the period 2014-19, after truing up exercise.

Petitioner : NHPC Limited

Respondents : PSPCL and 12 others

Date of Hearing : **5.7.2023**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NHPC
Shri Bharat Gangadharan, Advocate, NHPC
Shri Aashwyn Singh, Advocate, NHPC
Shri Mohd. Faruque, NHPC
Shri Piyush Kumar, NHPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, pointed out that there is error apparent on the face of the order dated 13.2.2023 on the following issues:

- (a) Disallowing GST and grossing up of ROE despite relevant data placed on record; and
 - (b) Disallowing additional capitalization and erroneous application for calculating gross value of the assets being de-capitalized under 'assumed deletions'.
2. After hearing the learned counsel for the Petitioner, the Commission directed as under:
- (a) Admit and Issue notice;
 - (b) The Respondents shall file their replies on or before **28.8.2023**, after serving copy to the Petitioner, who may file its rejoinder, if any, till **11.9.2023**.
3. The matter shall be listed for hearing on **29.9.2023**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

